

DIVISION BENCH
COURT - I

S-3

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/127(KB)2023
IA(I.B.C)/1012(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH MAY 2024

IN THE MATTER OF	OARSMAN CREDIT PRIVATE LIMITED VS IDEAL REAL ESTATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances via video conference/physically

Mr. Aditya Kanodia, Adv.] For the Financial Creditor
Mr. Suparna Sardar, Adv.]

Mr. Shaunak Mitra, Adv.] For the Corporate Debtor/ Board of Director
Mr. Dripto Mukherjee, Adv.]
Ms. Rishika Goyal, Adv.]

ORDER

1. Ld. Counsel on both sides present.
2. CIRP order has been stayed by Hon'ble NCLAT.
3. Accordingly, the matter is adjourned *sine die* with liberty to mention as and when the appeal is decided by the Hon'ble NCLAT.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**